

dered for appointment against the posts of Legal Assistants.

#### Filling up Posts of SC/ST in FCI

9260. SHRI NIRMAL SINHA : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government are aware that Scheduled Castes and Scheduled Tribes quota is not maintained in FCI (Food Corporation of India), Departments from January, 1980 ;

(b) how many posts have been vacant or created to be filled up in 1980, 1981, 1982, 1983 and how many of them were reserved for Scheduled Castes and Scheduled Tribes ;

(c) how many of the reserved posts have been filled up by Scheduled Caste and Scheduled Tribe candidates ; and

(d) if all the reserved posts have not been filled up by Scheduled Caste and Scheduled Tribe candidates, the reasons thereof ?

THE DEPUTY MINISTER - IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) The prescribed procedure for reservation in posts for SC/ST in respect of recruitment, promotion etc. is being followed in FCI.

(b) and (c) The number of posts created during the years 1980 to 1983 are under :—

1980	...	564
1981	...	500
1982	...	291
1983	...	2299

The details of vacant posts are not readily available. The details of posts reserved and those filled are shown in the attached Statement.

(d) For reasons such as non-availability of suitable candidates, it has not always been possible to fill the reserved posts. However, all efforts are made as per prescribed instructions to fill up the posts.

#### STATEMENT

##### Details of posts reserved/filled

##### For all categories

##### Posts filled by Direct Recruitment

Year	Posts reserved for		Posts filled by	
	SC	ST	SC	ST
1980	160	265	60	10
1981	48	25	41	8
1982	93	126	80	29
1983	94	54	141	34

##### Post filled by promotion

1980	276	162	461	100
1981	165	119	240	90
1982	194	60	174	146
1983	524	248	747	250

NOTE : The excess in posts filled than the posts reserved is due to filling up of backlog vacancies.

##### Impact of Subsidy on the Prices of Fertilizers

9261. PROF. NARAIN CHAND PARASHAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have taken into account the various subsidies to Scheduled Castes/Tribes other weaker sections, small and marginal farmers of various State Governments and calculated its impact on the prices of fertilisers ;

(b) if so, whether the component of subsidy would be rationalised so as to eliminate all malpractices in this regard and a fair and just pricing mechanism evolved for sale and distribution so as to boost the agricultural production and benefit the farmers ; and

(c) if so, the likely date by which it would be done ?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : (a) The cultivators prices of fertilisers fixed by the Government do not take into account the subsidies offered under Centrally/State sponsored schemes.

(b) In order to ensure availability of fertilisers to the farmers at fair and just

prices, the maximum selling prices of most of the fertilisers are statutorily controlled under the Fertiliser (Control) Order, 1957 issued under the Essential Commodities Act. Any violation thereof is punishable under the said Act.

(c) Question does not arise.

#### Children Staying in N.D.M.C. Creches

9262. SHRI BRAJAMOHAN MOHANTY : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Grih Kalyan Kendras have recently taken a decision to increase the age from 7 years to 12 years for children who can stay in its creches, functioning at different places in the Capital, during day-time ;

(b) whether the same facility has been extended to children who stay in NDMC creches also ; and

(c) if not, the reasons thereof ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes.

(b) No.

(c) As reported by the NDMC it has not been possible for them to extend this facility in their creches as their creches are already full to capacity with children upto the age of 7 years. They have further stated that due to non-availability of land/accommodation in the NDMC area, it is not possible for them to increase the existing capacity in their creches/open new creches.

#### Appointment of Handicapped Stockists in Modern Food Industries (India) Ltd.

9263. SHRI G.Y. KRISHNAN : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Government are extending co-operation to help handicapped by appointing them as stockists in Modern Food Industries (India) Ltd. ;

(b) if so, the norms and conditions laid down by the Fruit Juice Division of Modern Food Industries (India) Limited for the appointment of stockists other than handicapped ;

(c) the details regarding the number of handicapped persons appointed in Delhi ;

(d) whether handicapped children and minor are also given preference to enable them to earn their livelihood sparing their time other than school time by supplying fruit juice drink, bread etc. and other products ; and

(e) if so, the details in this regard ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) Appointment of stockists/wholesalers is done by Modern Food Industries (India) Ltd. itself. The Company has not so far given any preference to handicapped persons in this regard.

(b) The main criteria adopted by the Company for appointment of stockists/wholesalers for its fruit drinks are as follows :—

- (1) Financial soundness ;
- (2) Experience in distribution of soft drinks ;
- (3) Possession of requisite facilities such as good marketing network, adequate storage space and transport arrangements for distribution.

The Company applies the same criteria in respect of the handicapped.

(c) At present, the Company has appointed one handicapped person as wholesaler in Delhi for its fruit drinks.

(d) and (e) No, Sir.

#### Construction of a Septic Tank in Place of Play-Ground in Pitampura

9264. SHRI KRISHNA CHANDRA PANDEY : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether DDA has scrapped the provision of play-ground/park in D-Uttari